

(b) Strike out whichever is not applicable

FORM 20
THE PATENTS ACT, 1970
(39 of 1970)
&
The Patents Rules, 2003
APPLICATION FOR REVISION OF
TERMS AND CONDITIONS OF LICENCE
[See section 88(4); rule 100]

1. Name, address and nationality of
the applicant(s).

I/We¹.....

hereby declare :

(i) that Patent No.....dated
was granted to
.....for which
the patentee is

(ii) that I/We am/are holding licence under the
patent, granted by the Controller by an order
dated.....

2. To be signed by the applicant(s)
or by his authorised registered
patent agent.

(i) that the terms and conditions settled by the
Controller have proved to be more onerous than
originally expected and we are unable to work the
invention.

3. Name of the natural person who
has signed.

(iv) that the circumstances in which this application is
made are set forth in the accompanying statement
in duplicate.

I/ We request the Controller to revise the terms and
conditions of the licence.

Dated this day of..... 20

Signature ².....

(.....)³

To
The Controller of Patents,
The Patent Office,
At

Note : (a) For fee : See First Schedule.
(b) Strike out whichever is not applicable.